

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 356/MP/2023

Subject : Petition Under Section 79(1)(a) and 79(1)(f) of the Electricity Act, 2003 and Regulation 36 of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019, seeking clarification on the date up to which interest is applicable for the arrear of tariff payable in six monthly instalments as per the tariff orders of Hon'ble Commission.

Petitioner : KSEBL

Respondents : NTPC

Date of Hearing : **29.8.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Shri Priyanshu Tyagi, Advocate, KSEBL
Shri Harsh Chauhan, Advocate, KSEBL
Shri Rithvik Mathur, Advocate, KSEBL
Shri Ashutosh K. Srivastava, Advocate, NTPC
Ms. Manu Tiwari, Advocate, NTPC

Record of Proceedings

During the hearing, the learned counsel for the Petitioner submitted that since the matter is covered by the decision of the Commission in its order dated 17.4.2024 in Petition No. 118/MP/2023 (PSPCL V NTPC), the present petition may be disposed of in terms of the said decision. He also pointed out that in the appeal filed by the Respondent (Appeal No.222/2024) before the APTEL challenging the order dated 17.4.2024, no stay has been granted by APTEL to date.

2. In response, the learned counsel for the Respondent submitted that since the said appeal filed by the Respondent, along with a prayer for interim relief (IA No. 793/2024) is listed for hearing today before APTEL, the Commission may adjourn the hearing of this petition.

3. The Commission, after hearing the learned counsel for the parties, adjourned the hearing of the petition till a final decision of APTEL in the said appeal. The Registry is directed to list the petition a week after a final decision of APTEL in Appeal No. 222/2024.

By order of the Commission

**Sd/-
(B. Sreekumar)
Joint Chief (Law)**

